

press. She must either substantiate it and clarify....(Interruption)

12.45 hrs.

PAPERS LAID ON THE TABLE

श्री मधु लिमये : अध्यक्ष महोदय, नियम 41 के अन्दर मेरा प्वाएंट आफ ऑर्डर है।

"a question may be asked for the purpose of obtaining information on a matter of public importance".

A question has been asked:

सवाल पूछा गया है उसका जवाब दें। मैंने पूछा है कि उनके अभियोग की बेसिस क्या है आधार" क्या है ? या तो आधार बतलाए या फिर वैसा कह दें कि कोई बेसिस नहीं है। मैंने पूछा है कि जब इनके ऊपर आरोप करती हैं तो क्या वह अपने का माक्सवादियों का दुश्मन समझती हैं ?

SHRIMATI INDIRA GANDHI : I made no allegation. I did say that I had heard something like that.....(Interruption). If they say that it is not true, I am prepared to accept it. As to whether I regard myself as an enemy of any party, I do not regard myself as either an enemy or a friend of any party as such. It is a question of policies and the steps which any party takes or does not take. I sometimes criticize other parties also. I do not criticize them in general or everything about them; I criticize a particular issue where I think, they are doing wrong. In that way there are things which the Marxist Party are doing which I consider wrong..... (Interruption).

DR. RAM SUBHAG SINGH : The Prime Minister goes to Cochin at State expense and the Food Minister goes to Gujarat and enjoys State hospitality but in the course of that talks about dismantling the Government of Gujarat. It is most objectionable.....(Interruption). It is due to Cong (I) and her leaders that an entire mess has been created in West Bengal.

ANNUAL REPORTS OF HINDUSTAN ORGANIC CHEMICALS LTD. BOMBAY, INDIAN DRUGS AND PHARMACEUTICALS LTD. NEW DELHI AND DEVELOPMENT COUNCIL FOR DRUGS AND PHARMACEUTICALS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D.R. CHAVAN) : I beg to lay on the Table—

(1) A copy each of the following papers under sub-section (1) of section 619A of the Commission Act, 1956:—

- (i) (a) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1968-69.
- (b) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2858/70]
- (ii) (a) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1968-69.
- (b) Annual Report of the Indian Drugs and Pharmaceuticals Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-2858/70]

(2) A copy of the Annual Report of the Development Council for Drugs and Pharmaceuticals for the year 1968-69, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-2859/70]